

SC/ST/2013C 384-92

programmes implemented by the Central Ministries, State Govts./U.T. Administrations, the Ministry of Social Justice and Empowerment is also implementing various schemes/programmes for the educational, economic and social upliftment of the target groups through Central/Centrally-sponsored schemes, and extending financial assistance to the States/UTs. Details of these schemes/programmes are available in the Annual Report of the Ministry for the year 1997-98, a copy of which is available in the Parliament Library.

Review of the progress of implementation of the schemes is an on-going exercise. Apart from getting periodical reports from the States Governments/UTs, review meetings are held with the representatives of the State Governments/U.T. Administrations where deficiencies noticed, both in physical and financial terms, are brought for rectification. The State Governments/U.T. Administrations have been standing their cooperation in ensuring that the schemes/programmes for the welfare and development of the target groups are implemented.

#### Financial Assistance by NFC to SCs/STs

2140. SHRI PRAKASH YASHWANT AMBEDKAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of financial assistance given by National Financial Corporation to Scheduled Castes and Scheduled Tribes during 1997-98 and 1998-99, State-wise; and

(b) the reasons for not providing this financial assistance to Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) State-wise details are given in *Statement-I* (1997-98) and *Statement-II* (1998-99-upto January, 1999).

(b) The state of Maharashtra has also been given the assistance as shown in the *Statement*.

#### Statement I

##### Details of State-wise Sanctions and Disbursement from 1.4.97 to 31.03.98

(Rs. in Lakhs)

Sl.No.	State	No. of Schemes	Cost	NSFDC Share	Beneficiaries			Net Disbursement
					SC	ST	Total	
1	2	3	4	5	6	7	8	9
1.	Andaman & Nicobar	0	0.00	0.00	0	0	0	0.00
2.	Andhra Pradesh	29	2086.85	1458.32	1531	262	1793	1007.37
3.	Arunachal Pradesh	11	33.82	26.30	0	14	14	21.30
4.	Assam	7	176.11	146.77	85	0	85	0.00
5.	Bihar	8	1418.50	1109.25	1675	0	1675	146.97
6.	Chandigarh	4	116.50	91.05	70	0	70	56.92
7.	Delhi	4	117.05	78.75	56	0	56	138.20

1	2	3	4	5	6	7	8	9
8.	Dadra N. Haveli, D & Diu	3	67.61	55.3	0	36	36	4.25
9.	Goa	4	88.17	73.12	29	0	29	36.55
10.	Gujarat	15	1577.44	1123.31	290	217	507	1178.34
11.	Himachal Pradesh	15	240.27	185.03	72	29	101	153.40
12.	Haryana	6	585.90	432.70	225	0	225	281.10
13.	Jammu & Kashmir	2	75.00	62.40	8	12	20	7.33
14.	Kerala	21	346.08	267.14	559	85	644	57.31
15.	Karnataka	26	1174.18	765.91	2073	514	2587	572.21
16.	Lakshdweep	3	43.67	35.76	0	3	3	9.76
17.	Maharashtra	34	1593.15	1157.66	883	150	1033	1379.51
18.	Manipur	4	156.50	132.40	6	156	162	8.51
19.	Meghalaya	0	0.00	0.00	0	0	0	0.00
20.	Mizoram	14	160.23	134.55	0	290	290	160.72
21.	Madhya Pradesh	18	2332.12	1812.12	408	718	1126	1793.49
22.	Nagaland	18	178.09	150.11	0	111	111	150.52
23.	Orissa	3	60.05	50.90	30	41	71	441.52
24.	Pondicherry	2	85.43	62.40	27	9	27	69.20

1	2	3	4	5	6	7	8	9
25.	Punjab	7	586.25	491.25	575	0	575	126.64
26.	Rajasthan	10	1032	842.75	367	233	600	100.00
27.	Sikkim	6	103.10	85.16	15	47	62	85.46
28.	Tamilnadu	13	1455.05	972.10	499	43	542	810.36
29.	Tripura	7	280.86	237.08	61	220	281	313.81
30.	Uttar Pradesh	3	425.00	296.00	200	0	200	2.50
31.	West Bengal	34	1723.17	1400.66	1023	216	1239	311.98
Total		331	18320.15	13736.39	10767	3397	14164	9424.27

**Statement II***Details of State-wise Sanctions and Disbursement from 1.4.98 to 31.1.99*

(Rs. in Lakhs)

Sl.No.	State	No. of Schemes	Cost	NSFDC Share	Beneficiaries			Net Disbursement
					SC	ST	Total	
1	2	3	4	5	6	7	8	9
1.	Andaman & Nicobar	0	0.00	0.00	0	0	0	0.00
2.	Andhra Pradesh	16	1773.30	1233.80	1870	294	2164	671.81
3.	Arunachal Pradesh	3	14.88	11.80	0	3	3	8.90
4.	Assam	1	65.25	52.50	15	0	15	129.98
5.	Bihar	2	385.24	299.60	238	0	238	493.75

1	2	3	4	5	6	7	8	9
6.	Chandigarh	3	77.00	63.40	25	0	25	34.86
7.	Delhi	1	53.50	36.60	10	0	10	72.90
8.	Dadra N. Haveli, D & Diu	2	54.97	45.95	2	10	12	83.94
9.	Goa	0	0.00	0.00	0	0	0	21.62
10.	Gujarat	12	1399.05	952.25	1835	111	1946	915.98
11.	Himachal Pradesh	6	136.26	113.90	21	13	34	102.65
12.	Haryana	1	88.00	68.00	40	0	40	60.60
13.	Jammu & Kashmir	0	0.00	0.00	0	0	0	0.00
14.	Kerala	9	266.72	214.40	292	39	331	5.80
15.	Karnataka	29	956.84	708.32	340	80	420	117.33
16.	Lakshdweep	1	1.05	0.85	1	0	1	26.00
17.	Maharashtra	7	133.56	99.77	38	70	108	29.85
18.	Manipur	8	99.85	84.47	6	82	88	118.91
19.	Meghalaya	0	0.00	0.00	0	0	0	0.00
20.	Mizoram	5	116.75	100.42	0	214	214	165.43
21.	Madhya Pradesh	6	757.50	593.61	152	195	347	437.56

1	2	3	4	5	6	7	8	9
22.	Nagaland	13	92.76	54.75	6	56	56	82.46
23.	Orissa	9	488.93	411.72	84	88	164	23.38
24.	Pondicherry	5	98.89	96.92	49	9	44	4.49
25.	Punjab	3	156.50	116.44	25	4	25	1.11
26.	Rajasthan	5	366.75	291.00	190	60	250	114.41
27.	Sikkim	3	189.00	157.20	28	117	145	79.00
28.	Tamilnadu	30	370.45	245.08	151	69	220	289.47
29.	Tripura	8	583.91	495.11	95	118	213	40.05
30.	Uttar Pradesh	0	0.00	0.00	0	0	0	0.00
31.	West Bengal	11	904.60	729.07	1113	276	1389	1.77
Total		199	9630.71	7289.89	6611	1887	8490	4129.52

**Socio-Economic Condition of SCs/STs**

2141. SHRI NEPAL CHANDRA DAS: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have formulated any programme for improving the socio-economic condition of the Scheduled Castes and Scheduled Tribes living below the poverty line during the last eight months upto January 31st, 1999;

(b) if so, the details thereof; and

(c) the amount earmarked for the implementation of these programmes?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) No, Sir. However, all earlier schemes were reviewed and revised during this period and are being effectively implemented.

(b) and (c) Does not arise.